

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

815/2014

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
12.04.2018.**

**NAME OF THE COMPANY: Ms. Ameeta Mehra Vs. Ministry of Corporate  
Affairs & Ors.**

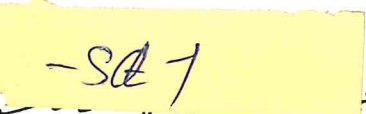
**SECTION OF THE COMPANIES ACT: 633(2)**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
	For the Petitioner:	Mr. Jeevesh Nagrath, Advocate		
	For the Respondent:	Mr. Darpan Wadhawa, Sr. Advocate with Mr. Manik Dogra, Advocate		


**ORDER**

Yet another adjournment is being prayed for on behalf of the parties on the grounds that the compromise is in its final stage. The parties are directed to be ready with the final arguments if the compromise is not effected by the next date.

To come up on 11<sup>th</sup> May, 2018.



**(Deepa Krishan)  
Member (T)**



**(Ina Malhotra)  
Member (J)**